



2026:AHC-LKO:22272

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 1412 of 2026

Ashish Gupta

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Anil Kumar Sharma, Shivam Mishra
Counsel for Opposite Party(s) : G.A., Anurag Srivastava, Bhim Singh,
Manas Shukla

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Supplementary affidavit filed today by learned counsel for the applicants is taken on record.

On 27.02.2026, the following order was passed:-

- "1. Heard the counsel for the applicants and the learned AGA.*
- 2. The counsel for the parties state that the matter has been compromised in between the parties and the compromise deed is on record as Annexure No. S.A. 1 to the supplementary affidavit dated 24.2.2026.*
- 3. In view of the said statement, the parties are directed to appear before the trial court along with the compromise deed for its verification on 17.3.2026 which shall be verified by the trial court and a report be sent to this court by the next date.*
- 4. List on 30.3.2026 along-with report of the court below.*
- 5. The original compromise deed, if any, be returned to the counsel for the applicants on his moving appropriate application for its verification before the trial court, by retaining a photocopy of the same on record.*
- 6. Till the next date of listing, no coercive steps shall be taken against the applicants pursuant to FIR No.563 of 2023, P.S. PGI, District Lucknow. "*

Heard learned counsel for the applicants, learned A.G.A. for the State, learned counsel for the opposite party no. 2 and perused the material placed on record.

By means of the instant application, the applicants have prayed to quash the entire proceedings of Case No.- 143833/2023, Crime No-563/2023, U/S- 498A, 323, 504, 506 IPC & 3/4 DP Act, P. S.-PGI, District-Lucknow, titled

as "State Versus Ashish Gupta" arising out of Charge sheet No.- 01/2023 dated 24.09.2023 filed in Case Crime No. 563/2023, U/S498A, 323, 504, 506 IPC & 3/4 DP Act, P. S. PGI, District Lucknow and quash the of consequential summoning order dated 12.12.2023 passed by the Learned C. J. M., Lucknow in Case Crime No. 563/2023, U/S-498A, 323, 504, 506 IPC & 3/4 DP Act, P. S. - PGI, District-Lucknow. Certified Copy of the charge sheet dated 24.09.2023 and consequential summoning order dated 12.12.2023 passed by the Learned C. J. M., Lucknow.

Learned counsel for the applicants submits that due to certain misunderstanding, the instant F.I.R. was lodged against the applicants. He added that later on, the parties sat together and have amicably settled their disputes, which has been reduced in writing on 25.02.2026. Thereafter, the applicants filed an Application U/S 482 No. 1412 of 2026 wherein this Court vide order dated 27.02.2026 has directed the trial court to verify the said compromise deed and in compliance thereof, the compromise deed was verified on 23.03.2026. He submits that now there is no dispute in between the parties and they have settled their dispute. He submits that further criminal proceedings in the instant matter would amount to harassment and, thus, the instant criminal proceedings against the applicants may be quashed.

Learned counsel for the opposite party no.2 has also supported the version of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no.2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

Learned counsel for the State has no objection to the submissions aforesaid.

Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 25.02.2026 and said compromise has been verified on 23.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal proceedings against the applicants.

In view of the above, as the applicants and opposite parties have entered into compromise on 25.02.2026 and no grievance remains to be agitated and, as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgments of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003) 4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation (2008) 9 SCC**

677; Manoj Sharma Vs. State and others, (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466.

Accordingly, entire criminal proceedings against the applicants in Case No.- 143833/2023, Crime No-563/2023, U/S-498A, 323, 504, 506 IPC & 3/4 DP Act, P. S.-PGI, District-Lucknow, titled as "State Versus Ashish Gupta" arising out of Charge sheet No.- 01/2023 dated 24.09.2023 and summoning order dated 12.12.2023, are hereby quashed.

The compromise shall be part of this order.

The application is **allowed** accordingly.

Consigned to the records.

March 30, 2026

Mayank

(Shree Prakash Singh,J.)